

scholars are not doing any political propaganda.

*122. [For answer, vide col. 1046 *infra*.]

*123. [For answer, vide col. 1049 *infra*]

RECENT ACHIEVEMENTS OF NATIONAL LABORATORIES RELEASED TO INDUSTRIES

*124 DR. RAGHUBIR SINH: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) what processes formulated by the National Laboratories were released to industry during the calendar year 1954; and

(b) whether the terms and conditions for their release have been generally uniform or they have differed in different cases?

THE MINISTER FOR NATURAL RESOURCES (SHRI K. D (MALAVIYA): (a) and (b) A statement giving the required information is laid on the Table of the Sabha [See Appendix IX, Annexure No. 25]

*125. [For answer, vide col. 1052 *infra*.]

ABSORPTION OF EMPLOYEES OF FORMER INDIAN STATES UNDER THE GOVERNMENT OF INDIA

*126. BABU GOPINATH SINGH: will the Minister for HOME AFFAIRS be pleased to state:

(a) the number and categories of employees of the former Indian States absorbed in the service of the Government of India;

(b) how many of them are:—

(i) temporary; and

(ii) permanent;

(c) how many of them are working against pensionable posts; and

(d) how their selection, seniority, promotions and confirmation are regulated?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a), (b) and (c). This information is not readily available and its collection would involve an undue amount of time and labour.

(d) The procedure for selecting persons for absorption in Central Services is laid down in the Ministry of Home Affairs Office Memorandum dated the 2nd July, 1951, a copy of which is placed on the Table of the House [See Appendix IX, Annexure No 26]. On becoming members of the Central Services their further promotion, confirmation, etc. are regulated in accordance with the normal rules of the Service. The manner in which their seniority should be fixed in the Central Services (other than the Railway Services) is under consideration and orders are expected to issue shortly.

BABU GOPINATH SINGH: May I know, Sir, if it is a fact that the seniority of former State employees *vis-a-vis* others employed under the Government of India has not yet been fixed even though it is more than three years, rather well nigh four years, since the financial integration took place?

SHRI B. N. DATAR: It is not four years, Sir. After the final integration this question was taken up and it is true that there has been some delay but attempts are being made to expedite it.

SHRI H C MATHUR: Why is there not the same treatment to the railway servants and why is the railway being differentiated?

SHRI B. N. DATAR: I am not dealing with railways.

MR DEPUTY CHAIRMAN: You address the Railway Minister.

SHRI H C MATHUR: It is with the consent of the Home Ministry. It can never be the railway.....

SHRI B. N. DATAR: The Railway Ministry deals with their own servants, not the Home Ministry.

BABU GOPINATH SINGH: May I know further if the Government have taken any steps to ensure that during this period the claims of these persons for promotions to higher posts based on seniority have not been superseded?

SHRI B. N. DATAR: The Government are taking all necessary steps and precautions to see that the claims of these persons are not prejudiced in any way.

BABU GOPINATH SINGH: In regard to the principles for determination of seniority which the Government finally propose to adopt, may I know if the service in equivalent grade rendered in former States will count irrespective of the pay or pay-scales actually drawn in those States?

SHRI B. N. DATAR: This itself is one of the points under consideration.

SHRI H. C. MATHUR: May I know if the Railway Ministry acts independently of the Home Ministry in this matter and that the Home Ministry does not influence in any way the Railways?

SHRI B. N. DATAR: I might answer the first part of the question by saying that the Railway Ministry directly deals with their own servants. I am not prepared to say that they are not influenced by what the Home Ministry does. Sometimes in a number of cases they accept the rules or the instructions issued by the Home Ministry but we do not directly issue any instruction so far as the Railway servants are concerned.

SHRI AKBAR ALI KHAN: How long will the Home Ministry take to place all the information before the House?

SHRI B. N. DATAR: The hon. Member will kindly find that the question relates to all the former 500 and odd States. Some of them are now merged in Part A States and some others are merged singly or jointly in Part B States and some in Part C States. Secondly, there are State subjects and Union subjects and therefore if the hon. Member or the questioner confines his question to certain classes of servants or to certain States, it would facilitate matters. Otherwise it would be very difficult to get the information in respect of all these.

SHRI AKBAR ALI KHAN: In other words, no answer can be.....

MR. DEPUTY CHAIRMAN: Order, order.

DR. P. C. MITRA: May I know whether the age limits are also taken into account?

SHRI B. N. DATAR: So far as the question of age limit is concerned, it comes in only in an indirect way. If their service in the former State is taken into account, then the age limit would not have any direct bearing at all.

SHRI H. C. DASAPPA: May I know whether there was not a conference of Chief Secretaries in the States Ministry in January 1951 at which certain agreed decisions were reached as to the procedure to be adopted in equating posts of gazetted officers?

SHRI B. N. DATAR: There was a conference. In fact, in the Office Memorandum a reference has been made in Para. 3 to such a conference in respect of Part B States.

SHRI H. C. DASAPPA: Has that been given effect to in respect of all the Departments integrated?

SHRI B. N. DATAR: It is also being considered and finalised.

SHRI H. C. DASAPPA: May I have an assurance that that agreed procedure is going to be followed in the case of these gazetted officers?

SHRI B. N. DATAR: I might only give the assurance that it will receive all the attention that it deserves.

SHRI H. C. DASAPPA: May I know, Sir, what effective steps are now being taken in order to implement those decisions? They were taken in 1951 as was admitted by the hon. Minister himself.

SHRI B. N. DATAR: If the hon. member desires a specific answer he will kindly table a question and I shall reply to it effectively.

NUMBER OF GOVERNMENT SCHOOLS FOR TECHNICAL EDUCATION

*120. SHRI M. VALIULLA (ON BEHALF OF MOULANA M. FARUQI): Will the Minister for Education be pleased to state:

(a) the number of Central Government institutions in India where technical education is given; and

(b) how many such institutions Government have opened since the formation of the All India Council of Technical Education?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): (a) and (b). There are three Central Government technical institutions, namely, Delhi Polytechnic, Delhi; Indian Institute of Technology, Kharagpur; and Nilokheri Polytechnic, Nilokheri. The last two were established after the formation of the All India Council for Technical Education.

SHRI M. VALIULLA: Is there any proposal to start more institutions of that kind?

DR. K. L. SHRIMALI: No such proposal has yet been finally accepted by Government.

SULPHUR DEPOSITS

*122. SHRI RAJENDRA PRATAP SINHA (ON BEHALF OF SHRI S. N. DWIVEDY): Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether any deposits of sulphur have recently been discovered by the Geological Survey of India; and

(b) if so, what is the estimated quantity of sulphur which would be available from such deposits?

THE MINISTER FOR NATURAL RESOURCES (SHRI K. D. MALAVIYA): (a) and (b). A statement giving the required information is laid on the Table of the House.

STATEMENT

Deposits of pyrites, from which sulphur can be obtained, exist in the following places:-

1. Amjor (Bihar)
2. Wyanad (Madras)
3. Ingaldhal, Chitaldrug (Mysore)
4. Tara Devi (Simla Hills).

No detailed estimates are available of the quantities of pyrites in the deposits mentioned above.

The exploratory mining work done by the Geological Survey of India during 1951-52 at Amjor (Bihar) proved the existence of something like 50,000 tons of pyrites of average grade of 40 to 45 per cent. sulphur. The indicated reserves of pyrites are of the order of 750,000 tons.

2. In addition to the above, the work done by the Indian Bureau of Mines in 1951 proved the existence of deposits of native sulphur of the order of 200,000 tons in Puga (Kashmir).

SHRI RAJENDRA PRATAP SINHA: Has the Government formulated any scheme for the exploitation of these resources?